

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1921

ANSWERED ON:11.08.2011

FAST TRACK COURTS

Mahendrasinh Shri Chauhan ;Naranbhai Shri Kachhadia;Patil Shri C. R. ;Pratapsinh Shri Chauhan Prabhatsinh

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the scheme of Fast Track Courts (FTC) was started as a 100 percent centrally sponsored scheme;
- (b) if so, whether the amount of central assistance has been reduced substantially;
- (c) whether the state of Gujarat has borne the extra burden of more than Rs. 856.80 lakh per annum and Rs. 4284 lakhs for the period of extension of the scheme i.e. upto 2010;
- (d) if so, whether the Government is considering to reimburse the amount to the state of Gujarat and other States, State-wise; and
- (e) the details thereof?

**Answer**

MINISTER OF LAW & JUSTICE (SHRI SALMAN KHURSHID)

(a); The scheme of Fast Track Courts (FTCs) was started in the year 2000 for a period of five years on the recommendations of the Eleventh Finance Commission. The central assistance to the States was provided at the rate of Rs.5.00 lakh per court for non recurring expenditure which included Rs.3.4 lakh for construction and Rs.1.6 lakh for computer and library. For recurring expenditure an amount of Rs.4.8 lakh per court per year was provided.

(b): The scheme was extended for a period of five years beyond 31.3.2005 i.e. upto 31.3.2010. For the extended period, the approved norm for assistance to the States for Fast Track Courts provided for an additional amount of Rs.8.6 lakhs to be provided to the States in the first two years towards the cost of constructions for additional space in the court room and Rs.4.8 lakhs per court per year towards recurring expenditure. The scheme was further extended for a period of one year i.e. up to 31.3.2011 at the same level of central assistance. Thus, the amount of central assistance was not reduced during the extended period,

(c) : A grant of Rs. 43.48 crore has been released to the State Government of Gujarat during the extended period (2005-06 to 2010-11). However, the State Government reported expenditure in excess of the central grant.

(d): Central Grant to the States has been released as per the norm approved by the Government and therefore reimbursement of any excess expenditure incurred by the State Governments including the Government of Gujarat cannot be considered. It has been decided not to extend the scheme of central assistance for Fast Track Courts beyond 31.3.2011.

(e); Does not arise